

J&K: No Chargesheet Even 3 Years After 12 Children Died After Consuming Cough Syrup

<https://thewire.in/rights/jk-no-chargesheet-even-3-years-after-12-children-died-after-consuming-cough-syrup>

Despite three years having passed since the tragic incident, the Jammu and Kashmir police is yet to file a chargesheet after 12 children died from consuming cough syrup in Udhampur. A special investigation team had been formed in March 2020 to look into the case.

According to The Tribune, the police claim the delay has been caused by the fact that not all the children's death certificates have been issued.

Twelve children aged between 11 months and four years had died between December 2019 and January 2020, all after consuming Coldbest-PC cough syrup, manufactured by the Kala Amb-based Digital Vision.

"I have deployed some police officials specifically to know why the death certificates were not issued to some families whose children had died. I cannot say with certainty when the chargesheet will be filed, but I can promise that it will be done in the coming weeks," SSP Udhampur Vinod Kumar told The Tribune.

This is not the first time Kumar has made such a promise. In early October, he had been quoted by the Hindustan Times as saying that a chargesheet would be filed "within 10 to 15 days".

In February 2020, a clinical probe into the cough syrup had found that it contains diethylene glycol, a "poisonous compound". Close to 5,500 units of the drug were then recalled from eight states, and the Himachal Pradesh health safety and regulation authorities suspended all production at Digital Vision's unit at Kala Amb in Sirmaur district, where the Coldbest-PC syrup was manufactured.

The National Human Rights Commission found the government's Drugs Department to have been negligent and had told the Jammu and Kashmir administration to pay Rs 3 lakh compensation to the families of each child. "It observed that the department had failed to keep a regular vigil on the contamination and contents of the medicine sold within its jurisdiction and hence the state is vicariously liable for the negligence and for the payment of the monetary relief of ₹ 3 lakh each to the next of kin of the deceased children," the NHRC had said.

The administration challenged this decision in the high court and then the Supreme Court, both of which dismissed the government's plea.

"Your [J&K administration's] officers are found to be negligent. They ought to have been vigilant. Don't compel us to say things about food and industry department. The health

of citizens is in their hands. They don't perform duties at all. They can't play with the lives of citizens. It is their duty to check and verify things," the Supreme Court bench observed earlier this month.

In April this year, the J&K administration claimed to have paid the compensation.

This is not the only incident in which children have died due to contaminated Indian-manufactured cough syrup. Earlier this year, 14 children died in Himachal Pradesh due to the same contaminants – diethylene glycol. That cough syrup was made by another Indian company.

The issue gained international attention when an Indian-made cough syrup was linked to the deaths of 66 children in Gambia, and the World Health Organisation announced on October 5, 2022 that cough syrups made by Maiden Pharmaceuticals Limited had diethylene glycol and ethylene glycol.

NHRC seeks reports from Bhadrak DM

<https://www.dailypioneer.com/2022/state-editions/nhrc-seeks-reports-from-bhadrak-dm.html>

The National Human Rights Commission (NHRC) has sought a report from the Bhadrak district Collector on the denial of compensation to the displaced families, including senior citizen Surendra Gochchayat, who lost land in the Reba-Kapali river Sanskar Project.

The NHRC passed the direction taking cognizance of a petition filed by lawyer and human rights activist Radhakanta Tripathy.

In his petition, Tripathy alleged denial of compensation to hundreds of families' even decades after execution of the project. Citing one example of Gochchayat of Barikpur in the district. He stated that the victim is running from pillar to post to get the benefits which has been given to others.

Tripathy pointed out that the case has been investigated twice by the Special Rapporteur of the NHRC and a team of NCSC.

On the NHRC's direction more than 1,000 land losers had received compensation.

In a recently held meeting with the displaced on November 20, 2022, the Land Acquisition Department said nine revenue villages would get compensation and rehabilitated soon.

In May 2021, the Land Acquisition Officer had sought apology for the delay in payment of compensation and rehabilitation in a meeting with large number of displaced people. The meeting was held with the affected villagers of the Reba-Kapali Drainage Congestion Clearance project, popularly known as Reba-Kapali Sanskar Yojana.

The Land Acquisition Officer Kartik Nath Mandal along with his office staffs held a meeting with the affected people from as many nine revenue villages of different panchayats.

Sexual exploitation : NHRC issues notice to Mah govt

<http://www.uniindia.com/sexual-exploitation-nhrc-issues-notice-to-mah-govt/india/news/2869470.html>

National Human Rights Commission (NHRC) on Monday said it issued a notice to Maharashtra government on the alleged sexual exploitation at a shelter home in Nashik. Taking suo motu cognizance of media reports that more girls have alleged sexual exploitation at a children's shelter home in Nashik, the Rights body has issued notices to the state Chief Secretary and the Director General of Police calling for a detailed report in the matter within six weeks. The report is expected to include the status of the FIR, by specifying penal offences involved in the case, progress and outcome of investigation, arrest of the accused, health status of the victim girls and monetary relief/rehabilitation if any, provided by the state authorities to the victims, the NHRC said in a statement. The Commission said it would also like to know whether any counselling has been provided to the victim inmates, especially to the minor victims of the traumatic incident. The NHRC also asked its Special Rapporteur of Maharashtra PN Dixit to make an inspection to Children's Shelter Home in Mhasrul, Nashik district about the safety, security, vulnerability of the inmates besides food, habitation, health and welfare of the children and measures being taken for improvement of living standard of the children by submitting a detailed report within 2 months. The contents of the news report which if true, raise serious issue of violation of human rights, the NHRC observed. Prima-facie it is apparent that the concerned district authorities have failed to conduct proper supervision at the shelter home, which is being run within their jurisdiction, it said. According to the media reports, carried on December 28, during enquiry into the matter, 15 girl students were examined out of which six have leveled allegation of sexual abuse against the accused ie the Director of the Shelter Home, the NHRC said. An FIR under relevant sections of the POCSO Act and SC/ST (PoA) Act has been reportedly registered and the accused has been arrested by the police, it said.

Press Trust of India/ ThePrint/ The Week/ Latestly/ NYOOOZ/ Free Press Journal

NHRC notice to Maha govt, DGP over sexual exploitation of girls at shelter home in Nashik district

<https://www.ptinews.com/news/north/nhrc-notice-to-maha-govt-dgp-over-sexual-exploitation-of-girls-at-shelter-home-in-nashik-district/466833.html>

<https://theprint.in/india/nhrc-notice-to-maha-govt-dgp-over-sexual-exploitation-of-girls-at-shelter-home-in-nashik-district/1240120/>

<https://www.theweek.in/wire-updates/national/2022/11/28/des68-nhrc-maha-girls.html>

<https://www.latestly.com/agency-news/india-news-nhrc-notice-to-maha-govt-dgp-over-sexual-exploitation-of-girls-at-shelter-home-in-nashik-district-4517976.html>

<https://www.nyoooz.com/news/delhi/1706992/nhrc-notice-to-maha-govt-dgp-over-sexual-exploitation-of-girls-at-shelter-home-in-nashik-district/>

<https://www.freepressjournal.in/mumbai/nhrc-notice-to-maharashtra-govt-dgp-over-sexual-exploitation-of-girls-at-shelter-home-in-nashik-district>

The National Human Rights Commission has issued notices to the Maharashtra government and the state police chief over reports that many girls have alleged sexual exploitation at a children's shelter home in Nashik district, officials said on Monday.

Prima facie it is apparent that the district authorities concerned have "failed" to conduct proper supervision at the shelter home, which is being run within their jurisdiction, it said in a statement.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports that more girls have alleged sexual exploitation at the children's shelter home in Nashik, it said.

"Reportedly, the director of a private facility for children in Nashik was arrested by the police for allegedly subjecting a 14-year-old girl to rape a few days ago," the statement said.

The Commission has observed that the content of the news report which if true, raises serious issue of violation of human rights.

Accordingly, it has issued notices to the chief secretary and the director general of police, seeking a detailed report within six weeks, the statement said.

The report is expected to include the status of the FIR, by specifying penal offences involved in the case, progress and outcome of investigation, arrest of the accused, health status of the victim girls and monetary relief or rehabilitation if any, provided by the state authorities to the victims.

The Commission would also like to know whether any counselling has been provided to the victim inmates, especially to the minor victims of the traumatic incident, it said.

The Commission has also asked the Special Rapporteur of NHRC for the state of Maharashtra, P N Dixit to make an inspection visit to the children's shelter home in Mhasrul, Nashik district about the safety, security, and vulnerability of the inmates besides food, habitation, health and welfare of the children, and measures being taken for improvement of living standard of the children by submitting a detailed report within two months.

According to the media reports, 15 girl students were examined out of which six have levelled allegation of sexual abuse against the accused, that is, the director of the shelter home. An FIR under relevant sections of the POCSO Act and SC/ST (PoA) Act has been registered and the accused arrested by police, it added.

NHRC notice to UP Govt over cataract surgery

The National Human Rights Commission, NHRC, India has taken suo moto cognisance of media reports that six patients lost eyesight due to alleged negligence by the doctors after the cataract surgery at a private hospital in Kanpur, Uttar Pradesh. Reportedly, the patients were told that the eye surgeries were being done at a free camp but were charged Rs 1500/- each.

Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh calling for a detailed report on the matter.

NHRC expresses concern over installation of CCTV

Justice Arun Mishra, Chairperson, NHRC, expressed concern that all state and UT police organisations are still not fully compliant with the Supreme Court directions for the installation of CCTV cameras having audio recording and night vision at every police station with 18 month storage of the recordings. He was chairing a meeting to discuss the measures to be taken to ensure the proper working of the CCTVs at police stations with data backup on November 24.

Justice Mishra said that transparency in policing should be the hallmark of law & order management.

SC seeks SG s assistance on PIL over non-functional statutory panels in J&K

<https://theprint.in/india/sc-seeks-sgs-assistance-on-pil-over-non-functional-statutory-panels-in-jk/1239874/>

The Supreme Court on Monday sought assistance of the solicitor general on a PIL which alleged statutory panels including the Jammu and Kashmir Human Rights Commission are not functional in the union territory (UT) after the abrogation of Article 370.

A bench comprising Chief Justice D Y Chandrachud and Justice P S Narasimha took note of the submissions of Pune-based lawyer Asim Suhas Sarode that various statutory panels like the State Information Commission, the human rights body and the consumer panel in the UT are not working.

The bench requested Solicitor General Tushar Mehta, who was present in the court, to go into the petition and apprise it of the present status. The law officer sought two weeks to revert.

“We will list after two weeks,” the bench said and asked Sarode to provide a copy of his petition to the law officer.

Sarode has made the DoPT (Department of Personnel and Training), National Human Rights Commission and the Law Commission of India parties to the PIL.

In August 2019, the Centre bifurcated Jammu and Kashmir into two Union territories and abrogated the provisions of Article 370 of the Constitution which accorded special status to the erstwhile state.

The Jammu and Kashmir Reorganisation Bill was introduced in the Rajya Sabha on August 5, 2019 and passed the same day. The Lok Sabha cleared it the next day. PTI
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आश्रय गृह में लड़कियों के यौन उत्पीड़न को लेकर NHRC ने महाराष्ट्र के डीजीपी को जारी किया नोटिस

<https://hindi.news18.com/news/maharashtra/nhrc-give-notice-to-maharashtra-dgp-in-case-of-girl-harassment-4970657.html>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नासिक जिले के एक बालिका आश्रय गृह में लड़कियों के कथित यौन उत्पीड़न की रिपोर्ट पर राज्य के पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने अपने बयान में कहा कि प्रथम दृष्टया यह स्पष्ट है कि संबंधित जिले के अधिकारी आश्रय गृह का उचित पर्यवेक्षण करने में 'विफल' रहे हैं। बयान में कहा गया है कि एनएचआरसी ने मीडिया की उन खबरों का स्वतः संज्ञान लिया है जिनमें कहा गया है कि नासिक के बालिका आश्रय गृह में कई लड़कियों ने यौन शोषण का आरोप लगाया है।

बयान के मुताबिक, "बताया गया है कि नासिक में बच्चियों के लिए एक निजी केंद्र के निदेशक को कुछ दिनों पहले 14 वर्षीय लड़की के साथ बलात्कार के आरोप में पुलिस ने गिरफ्तार किया था।" आयोग ने कहा कि खबर में अगर सच्चाई है तो यह मानवाधिकारों के उल्लंघन के गंभीर मुद्दे को उठाती है। बयान में कहा गया है कि उसने मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर छह हफ्ते में विस्तृत रिपोर्ट मांगी है।

मीडिया की खबर के मुताबिक, 15 छात्राओं से पूछताछ की गई, जिनमें से छह ने आरोपी यानी आश्रय गृह निदेशक के खिलाफ यौन शोषण का आरोप लगाया है। उसमें कहा गया है कि पुलिस ने आरोपी के खिलाफ पॉक्सो और अनुसूचित जाति एवं अनुसूचित जनजाति कानून के तहत मामला दर्ज किया है और उसे गिरफ्तार कर लिया है।

बता दें कि हाल ही में नासिक जिले में ही बच्चों के लिए बने एक निजी सुविधा केंद्र के निदेशक को 14 साल की लड़की के साथ दुष्कर्म करने के मामले में गिरफ्तार किया गया था। दुष्कर्म की घटना बीते 13 अक्टूबर की थी। आरोपित पीड़ित बच्ची को जबरन इमारत के पार्किंग एरिया में बने टिन के एक अस्थायी कमरे में ले गया और फिर बच्ची को अश्लील वीडियो क्लिप दिखाने लगा और इसके बाद उसने बच्ची के साथ दुष्कर्म किया।

आश्रय गृह में लड़कियों के यौन उत्पीड़न को लेकर एनएचआरसी ने महाराष्ट्र व डीजीपी को नोटिस किया जारी

<https://www.punjabkesari.in/national/news/nhrc-notice-to-maharashtra-government-in-harassment-case-1723481>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार नासिक के एक आश्रय गृह में कथित यौन शोषण को लेकर महाराष्ट्र सरकार को नोटिस जारी किया है। आयोग ने नासिक में एक बाल आश्रय गृह में लड़कियों के कथित यौन शोषण की मीडिया रिपोर्ट पर स्वतः संज्ञान लेते हुए राज्य के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर इस मामले में छह सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

आयोग ने यहां जारी बयान में कहा कि रिपोर्ट में एफआईआर की स्थिति, मामले में शामिल अपराधों के जांच में प्रगति और परिणाम, अभियुक्तों की गिरफ्तारी, पीड़ित लड़कियों की स्वास्थ्य स्थिति निगरानी/ पुनर्वास, यदि किया गया हो और पीड़ितों को अधिकारियों द्वारा प्रदान की राहत के बारे में जानकारी मुहैया कराने को कहा है।

उन्होंने कहा कि आयोग ने यह भी जानना चाहता कि क्या पीड़ित कैदियों, विशेष रूप से दर्दनाक घटना के नाबालिग पीड़ितों को कोई परामर्श प्रदान किया गया है। उन्होंने कहा कि अगर मीडिया रिपोर्ट सही है तो यह मानवाधिकारों गंभीर उल्लंघन है।

राष्ट्रीय मानवाधिकार आयोग ने डीजीपी, रांची डीसी और एसएसपी को ...

<https://udaipurkiran.in/hindi/national-human-rights-commission-sent-summons-to-dgp-ranchi-dc-and-ssp/>

राष्ट्रीय मानवाधिकार आयोग ने पीएलएफआई नक्सली पुनई उरांव के एनकाउंटर मामले में झारखंड के डीजीपी, रांची (Ranchi) डीसी, एसएसपी को सशर्त समन जारी किया है. आयोग ने अधिकारियों को निर्देश दिया है कि 15 दिसंबर तक पूरे मामले की जांच रिपोर्ट पेश करें.

आयोग ने कहा है कि चार सप्ताह के अंदर अगर रिपोर्ट दाखिल नहीं की गई तो सभी अधिकारियों को आयोग के समक्ष 22 दिसंबर को सशरीर उपस्थित होना पड़ेगा. आयोग के समन के बाद रांची (Ranchi) डीसी ने रांची (Ranchi) सिविल कोर्ट के प्रधान न्यायाधीश (judge) से न्यायिक जांच की रिपोर्ट उपलब्ध कराने का आग्रह किया है.

उल्लेखनीय है कि रांची (Ranchi) के नगड़ी थाना क्षेत्र के चेटे जंगल में 22 दिसंबर 2020 को रांची (Ranchi) पुलिस (Police) ने उग्रवादी पुनई उरांव को मार गिराया था, जिसके अगले दिन पुनई उरांव के परिजनों ने इस घटना पर सवाल उठाए थे. हालांकि डेढ़ साल तक चली जांच के बाद सीआईडी ने पाया है कि पुलिस (Police) मुठभेड़ सही थी.

3 साल बाद भी जम्मू-कश्मीर में 12 बच्चों की मौत के मामले में चार्जशीट नहीं

<https://jantaserishta.com/local/jammu-and-kashmir/3-years-on-no-chargesheet-in-case-of-12-kids-death-in-jk-1787693>

उधमपुर जिले के रामनगर इलाके में जहरीली खांसी की दवाई से 12 बच्चों की मौत हुए करीब तीन साल बीत चुके हैं, लेकिन मामले की जांच के लिए गठित विशेष जांच दल (एसआईटी) ने अभी तक चार्जशीट दाखिल नहीं की है। पुलिस का दावा है कि चार्जशीट दाखिल करने में देरी हुई है क्योंकि उन्हें अभी तक सभी 12 मृत्यु प्रमाणपत्रों पर हाथ नहीं लगाना है। जाहिर है, 12 पीड़ितों में से तीन का मृत्यु प्रमाण पत्र जारी नहीं किया गया है।

बकि चार्जशीट अभी भी प्रतीक्षित है, केमिस्ट, सप्लायर और खांसी की दवाई बनाने वाली कंपनी के तीन मालिकों सहित पांच आरोपी जमानत पर हैं। दिसंबर 2019 और जनवरी 2020 के बीच 11 महीने से 4 साल के बीच के 12 बच्चों की मौत काला अंब स्थित डिजिटल विजन द्वारा निर्मित कोल्डबेस्ट-पीसी नामक खांसी की दवाई का सेवन करने के बाद हो गई थी। एसएसपी, उधमपुर, विनोद कुमार ने द ट्रिब्यून से बात करते हुए कहा कि उन्होंने मृत्यु प्रमाण पत्र के मुद्दे को सुलझाकर चार्जशीट दाखिल करने की प्रक्रिया शुरू कर दी है। "मैंने कुछ पुलिस अधिकारियों को विशेष रूप से यह जानने के लिए तैनात किया है कि कुछ परिवारों को मृत्यु प्रमाण पत्र क्यों नहीं जारी किए गए जिनके बच्चों की मृत्यु हो गई थी। मैं निश्चित रूप से यह नहीं कह सकता कि चार्जशीट कब दायर की जाएगी, लेकिन मैं वादा कर सकता हूँ कि यह आने वाले हफ्तों में किया जाएगा।" एसएसपी ने कहा। पांचों आरोपियों के खिलाफ केस दर्ज करने से पहले स्थानीय कार्यकर्ताओं और राष्ट्रीय मानवाधिकार आयोग ने काफी दबाव बनाया था।

NHRC expresses concern over installation of CCTV

Justice Arun Mishra, Chairperson, NHRC, expressed concern that all state and UT police organisations are still not fully compliant with the Supreme Court directions for the installation of CCTV cameras having audio recording and night vision at every police station with 18 month storage of the recordings. He was chairing a meeting to discuss the measures to be taken to ensure the proper working of the CCTV's at police stations with data backup on November 24.

Justice Mishra said that transparency in policing should be the hallmark of law & order management.

NHRC notice to UP Govt over cataract surgery

The National Human Rights Commission, NHRC, India has taken suo moto cognisance of media reports that six patients lost eyesight due to alleged negligence by the doctors after the cataract surgery at a private hospital in Kanpur, Uttar Pradesh. Reportedly, the patients were told that the eye surgeries were being done at a free camp but were charged Rs 1500/- each.

Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh calling for a detailed report on the matter.